

1.00 P.M.

यह बात सही है कि हम गरीबों के लिए करते हैं, उनके लिए करते हैं, जैसे 'पीएम विश्वकर्मा योजना' है, यह उनके लिए है, जिनको किसी प्रकार से कोई लाभ नहीं मिला है। मैं यह पूछना चाहता हूँ कि क्या तमिलनाडु और पश्चिमी बंगाल में वैसे लोग नहीं हैं? हम उनके लिए करना चाहते हैं, लेकिन लोग वैसे नहीं कर पाते हैं....

श्री सभापति : मेरा मन तो आपको और भी सुनने को कर रहा है, but the House stands adjourned to meet at 2.00 p.m.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part -I to this Debate, published electronically on the Rajya Sabha website under the link <https://sansad.in/rs/debates/officials>]

The House then adjourned for lunch at one of the clock.

2.00 P.M.

*The House reassembled after lunch at two of the clock,
MR. CHAIRMAN in the Chair.*

GOVERNMENT BILL

The Protection of Interests in Aircraft Objects Bill, 2025

MR. CHAIRMAN: Shri Kinjarapu Rammohan Naidu to move for leave to introduce the Protection of Interests in Aircraft Objects Bill, 2025.

THE MINISTER OF CIVIL AVIATION (SHRI KINJARAPU RAMMOHAN NAIDU): Sir, I move for leave to introduce a Bill to provide for protection of interests in aircraft objects and to implement the Convention on International Interests in Mobile Equipment and the Protocol to the Convention on International Interests in Mobile Equipment on Matters Specific to Aircraft Equipment, signed at Cape Town on 16th November, 2001 and for matters connected therewith or incidental thereto.

The question was proposed.

MR. CHAIRMAN: There is one notice given by Shri Sandosh Kumar P opposing the introduction of the Protection of Interests in Aircraft Objects Bill, 2025. Would you like to say something? Go ahead. Are you on your seat?

SHRI SANDOSH KUMAR P (Kerala): Yes, Sir. I always speak from my seat only.

MR. CHAIRMAN: Good! This is only to make everyone know that they can speak from their seats only.

SHRI SANDOSH KUMAR P: Sir, since India is a signatory to the Cape Town Convention, I can understand the importance of the Bill, the necessity of the Bill. But the point is that this Ministry is so enthusiastic in bringing up legislations to adapt to international situations. But what about the passengers? This Bill is overwhelmingly focussed on the interests of lessors and creditors. The airline business had a huge profit of more than Rs.16,000 crores during the financial year 2022-23, and again, they are going to help the creditors and lessors. So this point should be taken into account. The Ministry should come up with something which is beneficial to the passengers. That is it.

MR. CHAIRMAN: Hardly a ground to oppose. It speaks of greater participation. I leave it to you. Now, the question is that leave be granted to introduce the Bill.

The motion was adopted.

SHRI KINJARAPU RAMMOHAN NAIDU: Sir, I introduce the Bill.

THE UNION BUDGET, 2025-26

MR. CHAIRMAN: The Union Budget, 2025-26. I call upon Shri P. Chidambaram to raise the discussion.

SHRI P. CHIDAMBARAM (Tamil Nadu): Sir, I thank the hon. Finance Minister for presenting the Budget for 2025-26. There ought to be a philosophy behind the Budget, but I cannot divine one in this Budget. I shall not attempt to do so because after going through the Budget speech and the Budget numbers, I believe there is no philosophy behind the Budget. It is obvious that the Budget was politically driven. I